

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.65/10

Monday this the 3<sup>rd</sup> day of January 2011

**C O R A M :**

**HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

P.U.Ammini,  
Full Time Contingent Employee,  
Kunnamkulam Post Office, Kunnamkulam. ....Applicant

(By Advocate Mr.Vishnu S Chempazhanthiyil)

**V e r s u s**

1. Senior Superintendent of Post Offices,  
Thrissur Division, Thrissur.
2. Postmaster General,  
Central Region, Kochi – 18.
3. Union of India represented by Chief Postmaster General,  
Kerala Circle, Thiruvananthapuram. ....Respondents

(By Advocate Mr.George Joseph,ACGSC)

This application having been heard on 3<sup>rd</sup> January 2011 this Tribunal on the same day delivered the following :-

**O R D E R**

**HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

When this case came up for hearing, counsel for the respondents submitted that the applicant has already joined the duty as a Group 'D' employee with effect from 11.9.2010 and the appointment has notional effect from 23.9.2006. Since the applicant has already been appointed as a Group 'D' nothing survives in this Original Application and it is, accordingly, closed. There shall be no order as to costs.

(Dated this the 3<sup>rd</sup> day of January 2011)

  
**K.NOORJEHAN**  
**ADMINISTRATIVE MEMBER**